

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.963/94

dt.19-8-96

Between

1. Security Printing Press Staff Union
(Regd.No.B-1602/87) rep. by its
General Secretary, Sri D. Guharoy

2. N. Srinivasa Rao : Applicants

And

1. The Union of India, Rep.
by its Secretary, Min. of
Finance, Dept. of Economic
Affairs, New Delhi.

2. The Security Printing Press,
Hyderabad. : Respondents.

Counsel for the Applicants : Mr. M. Panduranga Rao

Counsel for the Respondents : Mr. V. Rajeswara Rao
for Mr. N. V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE M.G. CHAUDHARI : VICE CHAIRMAN *hsl*

THE HON'BLE SHRI H. RAJENDRA PRASAD : MEMBER (ADMN.) *Q*

Judgement

Oral order (per Hon. Mr. Justice M.G. Chaudhari, VC)

Arguments of the learned counsel were heard on 1-8-96 at length, on the point of jurisdiction of this Tribunal to entertain this OA. As prima-facie we expressed the view that in view of the decisions of the Supreme Court in Krishna Prasad Gupta vs. Controller of Printing and Stationery (1996 SCC L&S 264), the learned counsel requested for adjournement for further submissions and the matter was adjourned to 7-8-96. It was placed on 12-8-1996 when it was adjourned to today.

2. Learned counsel for the applicants is not present. We see no good reasons as to why in a partheard case none should appear for the applicants. Mr. V. Rajeswara Rao for the respondents is present. We have, therefore, no other choice but to dismiss the OA for default while making it ~~that the remedy~~ clear the freedom of the applicants to approach the Industrial Tribunal ~~the applicants~~ will be open to them notwithstanding the disposal of the OA. No order as to costs.

541
(H. Rajendra Prasad)
Member (Admn.)

M.G. Chaudhari
(M.G. Chaudhari)
Vice Chairman

Dated : August 19, 96
Dictated in Open Court

MRB/1996
Deputy Registrar (C) CC

sk

^ 2.963/94.

To

1. The Secretary, Ministry of Finance
Dept. of Economic Affairs, New Delhi.
2. General Manager,
3. The Security Printing Press,
Mint Compound Saifabad, Hyderabad.
3. One copy to Mr. M. Panduranga Rao, Advocate, CAT. Hyd.
4. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
5. One copy to Library CAT. Hyd.
6. One spare copy.

pvm.

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0/1996
I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHALIDHARI

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 19-8-1996

~~ORDER~~ JUDGMENT

M.A/R.A./C.A. No.

in
O.A.No. 963/94.

T.A.No.

(w.p.)

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

